

ITEM NO.29

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36934/2019

[Arising out of impugned final judgment and order dated 24-08-2018 in CRLA No. 4536/2004 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BANWARI & ANR.

Respondent(s)

(IA No. 160548/2019 - CONDONATION OF DELAY IN FILING, IA No. 64969/2024 - EXEMPTION FROM FILING O.T., IA No. 160550/2019 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Ms. Ruchira Goel, AOR

For Respondent(s)

Mr. Ananta Prasad Mishra, AOR
Mr. Jasbir Singh, Adv.
Ms. Susmita Mahala, Adv.
Mr. Deepak Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks time to place on record the depositions of PW-1 and PW-2.
2. List this matter on 12.12.2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)